

Although in terms of the provisions of Nationalised Banks (Management and Miscellaneous Provisions) Schemes, 1970 and 1980, State Bank of India Act, 1955 and State Bank of India (Subsidiary Banks) Act, 1959 appointment of representatives of persons belonging to SC/ST on the respective Boards is not a statutory requirement, it has always been the endeavour of the Government to provide due representation, as far as possible to persons belonging to SC/ST categories also, while appointing non-official directors on their Boards. At present there are no non-official directors on any of the 20 nationalised banks.

Tourism Linked Hotels Financed by Industrial Development Bank of India

4390. SHRI SOMNATH RATH : Will the Minister of FINANCE be pleased to state :

(a) the number of tourism linked hotels to be established in Orissa financed by Industrial Development Bank of India and the Orissa State Financial Corporation and who are the entrepreneurs and what amount have been sanctioned and distributed to each;

(b) the number of such hotels rented out to banks and institutions debarring to serve as ancillary to tourism industry; and

(c) the subsidy amount given to each entrepreneur and whether the Government propose to take steps to realise the subsidy with interest and penalty for misutilisation and also take both civil and criminal action ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). The information is being collected and will be laid on the table of the house to the extent available and permissible under the rules.

Pak Intruders Arrested on Indian Coasts

4391. SHRI P.M. SAYEED : Will the Minister of DEFENCE be pleased to state :

(a) the number of Pakistani intruders arrested on the Indian coasts during the last six months;

(b) the result of investigations after their arrests;

(c) the main purpose of their coming into Indian waters and their mode of travel; and

(d) whether it is also a fact that some of them were involved in espionage and whether certain documents indicating their spying activities have been seized ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) 98.

(b) The arrested intruders are charged for violation of the provisions of the various enactments in force in the Indian waters.

(c) They travel by fishing boats/vessels/ trawlers essentially for the main purpose of illegal fishing activities.

(d) The concerned investigative agencies have not sent any report to this effect so far.

Anomalies in Pay Scales of Excise and Custom Inspector and Police Sub-Inspector

4392. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of FINANCE be pleased to state :

(a) the pay scales of Income Tax Inspector, excise and customs Inspector and Delhi Police Sub-Inspector, Sales Tax Inspector and Excise Inspector etc. of Delhi Administration, prior to and after the implementation of Fourth Pay Commission recommendations;

(b) whether there has been any anomalies in their pay scales after their fixation in the New Pay Scales recommended by Fourth Pay Commission;

(c) if so, the reasons therefor; and

(d) the steps taken/proposed to be taken to remove the anomaly ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) to (d). A statement is given below.